CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 576/AT/2026

Subject	:	Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the tariff discovered through Tariff-Based Global Competitive Bidding (PSP-I) for procurement of 1344 MW/10752 MWh of storage capacity from Inter-State Transmission System (ISTS) connected Pumped Storage Plants, conducted in accordance with the "Tariff Based Competitive Bidding Guidelines for Procurement of Storage Capacity from Pumped Storage Plants" dated 06.02.2025 issued by the Ministry of Power, Government of India.
Petitioner	:	Solar Energy Corporation of India Limited (SECOIL)
Respondents	:	Greenko Energies Private Limited and Ors.
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Aakanksha Bhola, Advocate, SECOIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition seeks adoption of the tariff (Annual Fixed Charges / Monthly Capacity Charges) discovered for ISTS-connected Pumped Storage Plants (PSPs) selected through a transparent, global tariff-based competitive bidding process (PSP-I) under Section 63 of the Electricity Act, 2003.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents;

(b) The Respondents to file their replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

(c) The Petitioner to file the following information on an affidavit within 10 days:

I. The rationale for the competitiveness of the discovered price in the bidding with prevailing market conditions.
II. An update regarding the status of the executed back-to-back PSAs, off-taker allocation, and the tying up of the entire 1500 MW/ 12000 MWh capacity.

III. Clarification and regulatory justification under the Central Electricity Regulatory Commission Trading Licence Regulations for levying a 1% trading margin on Annual Fixed Charges/ Monthly Capacity Charges, together with the consent of the Buying Entities.

3. The Petition shall be listed for hearing on 15.12.2026.

By order of the Commission

sd/-
(Vipan Sharma)
Deputy Chief (Law)